

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 289/TT/2013

- Subject : Determination of transmission tariff for (1) 400 kV Vadodara-Pirana transmission line along with associated bays at Pirana Sub-station (for direct inter-connection with 400 kV D/C Vadodara Asoj transmission line under interim contingency scheme) (anticipated COD:1.1.2014) under transmission system for IPP Generation projects in Madhya Pradesh & Chhattisgarh in Western Region for tariff block 2009-14 period
- Date of Hearing : 9.2.2016.
- Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M. K. Iyer, Member
- Petitioner : Power Grid Corporation of India Limited (PGCIL)
- Respondents : Madhya Pradesh Power Management Company Limited and 30 others
- Parties present : Shri A.M. Pavgi, PGCIL
Shri Mohd. Mohasin, PGCIL
Shri M.M. Mondal, PGCIL
Shri Amit Yadav, PGCIL
Shri Subhash C. Taneja, PGCIL
Shri S. S. Raju, PGCIL

Record of Proceedings

The representative of the petitioner has submitted that:-

- a) The instant petition has been filed for determination of transmission tariff for the above said assets for the tariff period 2009-14;
- b) As the assets were put into commercial operation on 1.4.2014, revised tariff forms and calculations as per 2014 Tariff Regulations were filed vide affidavit dated 17.5.2014.



- c) Additional information sought by the Commission has also been filed vide affidavit dated 9.11.2015. Accordingly, transmission tariff as claimed in the petition may be allowed.
2. None appeared on behalf of the respondents.
3. The Commission reserved its order in the petition.

By order of the Commission

-sd-
(T. Rout)
Chief (Law)

